

CHAMBER MATTER

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (C) NO(s). 121 OF 2007 IN I.A.NO.54 IN CONTEMPT PETITION
(C)NO. 158/1998 in W.P.(C)No.585/1994

ASHUTOSH BHARDWAJ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for c/delay in filing review petition and office report)

Date: 28/02/2007 This Petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA
HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

Delay condoned.

The review petition is dismissed in terms of the
signed order.

(PAWAN KUMAR)
AND SINGH)

(AN

COURT MASTER

COURT MASTER

(signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

REVIEW PETITION (C) NO.121 OF 2007

IN

I.A.NO.54

IN

CONTEMPT PETITION (C) NO.158 OF 1998

IN

WRIT PETITION (C)No.585 OF 1994

ASHUTOSH BHARDWAJ

.....

PETITIONER

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

O R D E R

Delay condoned.

We have gone through the review petition and the
connected papers. We find no merit in the review petition and the
same is dismissed.

.....J.

(H.K. SEMA)

.....J.

(P.K. BALASUBRAMANYAN)

NEW DELHI,

FEBRUARY 28, 2007.